

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.3051/2017

New Delhi, this the 5th day of September, 2017

HON'BLE MS. PRAVEEN MAHAJAN, MEMBER (A)

Smt. Ravinder Kaur
Age 43 years
W/o Late Jagjit Singh
R/o B-71, Subhadra Colony
Sarai Rohilla
Delhi – 110 035. Applicant

(By Advocate : Shri Arun Kr.Prasad)

Versus

1. Services Department
Through
Secretary (Services)
Govt. of National Capital Territory of Delhi
Delhi Secretariat, 5th Level, A Wing
I.P.Estate
New Delhi – 110 002.

2. Directorate of Education
Through
Director
Near Vidhan Sabha
Civil Lines, New Delhi. Respondents

ORDER(ORAL)

By Hon'ble Ms. Praveen Mahajan, Member(A):

Heard learned counsel for the applicant.

2. In this OA the applicant is seeking the following relief:

"i) To hold and declare that the applicant is eligible and fit as per the facts and circumstances of the case for absorption in place of Late Jagjit Singh,

ii) To direct the respondent to immediately hold the meeting of the screening committee, which is going to consider the case of the applicant,

iii) To direct the Respondents to give job to Applicant in place of Late Jagjit Singh with immediate effect,

iv) To hold and declare the action of the respondents in not giving the job to the applicant in place of Late Jagjit Singh as illegal,

v) To direct respondents to provide compensation of amount Rs,.5 Lakhs to the applicant for mental agony, harassment and damages and right to livelihood caused to the applicant

vi) To allow the OA with cost in favour of the Applicant and against the Respondents.

vii) Any other orders may also be passed as this Hon'ble Tribunal may deem fit and proper in the existing facts and circumstances of the case in favour of the applicant and against the respondents."

3. It appears from the facts of the case that father of the applicant late Shri Jagjit Singh died on 31.3.2015 the applicant made representation to the respondent No.1 on 26.8.2015 seeking compassionate appointment. On 27.06.2016, reply was received from the respondents that her request for appointment on compassionate grounds has been forwarded for reconsideration for appointment on

compassionate ground. The applicant again sent representation dated 06.09.2016 to the respondent No.1 for giving job to the applicant. On 24.1.2017, a letter has been received by the applicant from the respondents informing her that the request for appointment on compassionate grounds has been considered and the same is acceded to.

4. It appears that the matter is under consideration, hence in view of the above, the relief sought by the applicant the OA is premature. The OA lacks merits and is accordingly dismissed. The applicant however is at liberty to approach the Tribunal if later, she is aggrieved by the order passed by the respondents in accordance with law. No costs.

**(Praveen Mahajan)
Member(A)**

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